

prior acceptance for settlement and marriage alone will not automatically lead to acquisition of citizenship.

The Memorandum has also referred to uncertainty about future of civil rights presently possessed by Commonwealth citizens, e.g., right to vote or be employed in certain Deptts. of Government in Britain.

(c) The High Commissioner of India in London presented an Aide Memoire to the British Home Secretary on the 12th November 1980 mentioning our concern over some provisions of the White Paper on the proposed Nationality Law. The British Home Secretary gave assurance that due consideration would be given to the points raised in the Aide Memoire.

Indian sea-farers working on U.K. Flag Vessels

2151. SHRIMATI MARGARET

ALVA:

DR. SHANTI G. PATEL:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government's attention has been drawn to the news item published in the "New Statesman" a summary of which was given by the PTI on 16th November, 1980 to the effect that the Indian sea-farers working on U.K. flag vessels owned by the British Shipowners are deprived of more than £200 million in wages during the last 4½ years due to the opposition of the Government of India to the wage equality with the British crew during the talks with the representatives from U.K.;

(b) if so, the details thereof; and

•(c) whether it is a fact that the representative of Government and Indian sea-farers Union had suggested to the British representative that they should deposit the differences in wages of the British and the Indian sea-farers in a common fund of the Society registered under the

Act to be utilised for the benefit of Indian sea-farers, if so, what was their response?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL): (a) and (b) Yes, Sir. Government of India's stand has been that the wage question is a matter entirely between the Ship-owners including the British Ship-owners and the Indian Seamen's Union who are on the National Maritime Board. This is known to British representatives.

(c) The Government of India did not make any such suggestion. The Unions representing seafarers suggested that the differential between the National Maritime Board wage and the higher wage rate of British flag vessels might be paid into a common fund called Seamen's Welfare Fund.

Demands of Port and Dock Workers Federations

2152. SHRIMATI MARGARET

ALVA:

DR. SHANTI G. PATIL:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government have recently received any Memoranda from Federations of the Port and Dock workers if so, what are the names, strength and demands of Federations with whom the negotiations are being carried on;

(b) whether it is a fact that a bipartite wage negotiations body comprising of the representatives of certain Federations and the employers was constituted if so, the date on which it was constituted and which Federations were represented; and

(c) whether the above wage negotiating body is still functioning and if not, in what manner the negotiations are being conducted now?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL): (a) Negotiations relat-